

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/652(KB)2019
IA(I.B.C)/1326(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH JULY 2024

IN THE MATTER OF	STATE BANK OF INDIA VS R.P. INFO SYSTEM LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. Tanya Baramwal, Adv.] For the Resolution Professional
Ms. Ankita Sengupta, Adv.]
Ms. Zeenat Shabah, Adv.]
Mr. Subhankar Nag, Adv.] For Kaustov Ray
Ms. Urmila Chakraborty, Adv.]
Ms. Iram Hassan, Adv.]
Mr. Sanket Sarawgi, Adv.]
Mr. Dipak Varma, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of parties present.
2. **IA(I.B.C)/1326(KB)2024:**
 - a. Let a hard copy of the petition be served upon to the Ld. Counsel on behalf of Respondent No.1 Kaustov Ray.
 - b. Ld. Counsel on behalf of Respondent No.1 Kaustov Ray submits that the said Respondent is in Judicial custody. However, he wishes a copy of the petition to be able to file a reply affidavit within a period of two weeks'.
 - c. Registry is directed to issue notice to the Respondent Nos. 2 to 5 to file their reply affidavit within a period of two weeks' by way of speed post and by way of e-mail and place the tracking information report on record.
 - d. List the matter on **05.08.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**